GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1700 ANSWERED ON:07.03.2011 REHABILITATION OF BEGGARS Ajmal Shri Badruddin;Singh Shri Jitender

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of beggars alongwith the number of beggar children in the country, State-wise;
- (b) whether there has been an increase or decrease in beggar population in the country;
- (c) if so, the details thereof during the last three years;
- (d) whether the Union Government has urged the State Governments to enact and implement the relevant laws on prevention of begging and matters related thereto including rehabilitation of beggars; and
- (e) if so, the details of the States which have enacted such laws and rehabilitated beggars?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT(SHRI D. NAPOLEON)

(a) to (e): There is no authentic data available on the prevalence and presence of beggars across the country.

The Central Government has requested State Governments and UT Administrations to effectively implements their existing laws or enact a new law in case such law is not in existence.

As per available information, 20 States and 2 Union Territories have anti-beggary laws as shown in Annexure. Shelter homes/institutions for beggars are functioning in Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Uttar Pradesh, Uttarakhand, West Bengal and Delhi.